

DRAFT MINUTES OF THE MEETING No. 29/13 dated 17.10.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals & Petrochemical (Chemicals Division), Shastri Bhawan, New Delhi.
2. Shri P.P. Srivastava, Deputy Industrial Adviser, Department of Chemicals & Petrochemical (Chemicals Division), Shastri Bhawan, New Delhi.
3. Shri Nand Lal, Senior Development Officer, Department of Industrial Policy & Promotion, Udyog Bhawan, New Delhi
4. Shri Parveen Sharma, Deputy DGFT, Office of DGFT, Udyog Bhawan, New Delhi
5. Shri G. Saravanan, FTDO, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the ALC Meeting No.28/13 for confirmation and confirmed and adopted the same without any change.

Case No M-95 NC No.29/13 Dated 17.10.2012	M/ s Modern Insecticides Ltd, F.No.01/83/50/92/AM10/DES-IV RLA F.No.30/24/40/0047/AM09 Lic.No.3010060186 dated 18.02.2009
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The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 31.8.2012 decided to approve the case, as under :-

Export Item	Qty.	Import Item	Qty.
Imidacloprid 35% SC	1 Kg	1. Imidacloprid Technical 95%	0.368 Kg
		2. Ethoxylated Derivative of Styrylated Phenols	0.015 Kg
		3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
		4. Trihydroxy Propane	0.080 Kg
		5. Xanthane Gum	0.100 Kg

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Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-96 NC No.29/13 Dated 17.10.2012	M/ s Reliance Industries Ltd, Mumbai F.No.01/83/50/283/AM11/DES-IV RLA F.No.30/95/40/170/AM11 Lic.No.0310583580 dated 14.07.2010
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Committee considered the case as per agenda and noted that the firm has furnished Central Excise Data for 3 years vide their letter dated 11.9.2012 and the same has been sent to TA (C&PC), Chemical Division, on 25.09.2012, for comments. Accordingly, the case may be re-listed on 14.11.2012.

Case No M-97 NC No.29/13 Dated 17.10.2012	M/ s Indokem Ltd, F.No.01/83/50/375/AM03/DES-IV RLA F.No.03/24/40/293/AM03 Lic.No.0310142038 dated 14.6.2002
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The Committee considered the case as per agenda The Committee decided to allow import item of 1,8 Dichloro AQ to the extent of 0.046 Kg/Kg of export product, on repeat basis, based on the recommendation of Department of Chemicals & Petrochemicals (Chemicals Division), dated 28.12.2010.

As the license has already expired, this input is allowed only for regularization purpose, no further imports allowed. The other quantities and descriptions mentioned in the ALC meeting dated 31.07.201, will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-98 NC No.29/13 Dated 17.10.2012	M/ s Indokem Ltd, F.No.01/82/50/82/AM07/DES-IV RLA F.No.03/24/40/382/AM03 Lic.No.0310150134 dated 26.7.2002
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The Committee considered the case as per agenda and based on the written recommendation dated 17.10.2012 of Technical Authority, Department of C&PC (Chem.Div) subsequent recommendation dated 17.10.2012, decided to approve the case, as under:-

Export Item	Qty.	Import Item	Qty.
Vat Blue 16 MD (Inodonon Navy Blue G MD)	1 Kg	1. Anthraquinone 2. Glycerine 3. Methanol 4. Caustic Potash Flakes 5. Toluene 6. Caustic Soda Flakes 7. Ethylene Dibromide 8. Pyridine 9. Sodium Ligno Sulphate	0.460 Kg 0.278 Kg 0.435 Kg 0.493 Kg 0.416 Kg 0.032 Kg 0.410 Kg 0.016 Kg 0.640 kg

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-99 NC No.29/13 Dated 17.10.2012	M/ s Synergy Services, Baroda F.No.01/83/162/921/AM12/DES-IV RLA F.No.34/21/40/192/AM12
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The Committee considered the case as per agenda and decided to defer consideration of the case for one week for want of comments from Department of DIPP. Accordingly the case may be re-listed on 24.10.2012.

Case No M-99 (A) NC No.29/13 Dated 17.10.2012	M/ s Ganga Rasayanie P. Limited, Kolkata F.No.01/85/050/244/AM09/DES-VI/DES-IV RLA F.No.03/94/40/902/AM09 License No. 0310502553 dated 16.01.2009
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The Committee considered the case as per agenda and based on the written recommendation forwarded by Department of C&PC (PC Division) vide their U.O.No.14010/145/2010-PC dated 12.05.2010 & 28.07.2011, decided to approve the case, on repeat basis, as under:-

Item to be exported	Quantity	Raw Material Recommended for Import	Quantity
Aromatic Solvent (Garasol 200)	1 kg.	Heavy Aromatic	1.05 Kg.

Only for regularization purpose; as the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 29/83-ALC1/2012 **MEETING DATE** : 17.10.2012

1	Case No.:949/21/82-ALC4/2007	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/82/050/01811/AM07/	RLA File :05/24/040/01019/AM07/	Lic.No/Date:0510201032 15.03.2007	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 19.9.2012 issued to RLA and firm. Accordingly the case may be relisted on 14.11.2012			

2	Case No.:3/13/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
	HQ File :01/83/050/00223/AM13/	RLA File :03/95/040/00973/AM09/	Lic.No/Date:0310509823 02.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that firm, vide letter (E-Mail) dated 17/10/2012 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and that EODC has been taken. Hence, Committee decided to withdraw the case from Agenda.			

3	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

4	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
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5	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

6	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

7	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

8	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

9	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

10	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

11	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

12	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:07.11.2012
	Decision : This case is already listed in M.No.28/13 dated 10.10.2012 (Case No.6)			

13	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda. The DBT vide their U.O.No.BT/IL/05/328/2011-PID dated 17.9.2012 has requested to transfer the case to Ministry of Chemical & Fertilizer (Deptt. of Pharma). Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449	Defer

14			14.11.2011	Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.				

15	Case No.: 1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda. The DBT vide their U.O.No.BT/IL/05/328/2011-PID dated 17.9.2012 has requested to transfer the case to Ministry of Chemical & Fertilizer (Deptt. of Pharma). Accordingly the case may be re-listed on 14.11.2012.			

16	Case No.: 68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 11/6/2012 and reminder 20.7.2012 is incomplete. The Committee decided to call the complete details from the firm. A letter issued to firm on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

17	Case No.: 5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda. Committee decided to refer the application to M/o Mines for providing comments. U.O issued on 2.8.2012. Reminder to M/o Mines issued on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

18	Case No.: 9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:14.11.2012

Decision :The Committee considered the case as per agenda. An E-mail dated 28.6. 2012 has been issued to RLA, Mumbai seeking clarification as to whether the license has been issued under 4.7 or 4.7.1. A reminder to RLA, Mumbai issued on 2.8.2012. Another reminder to RLA issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 14.11.2012.

19	Case No.: 43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

20	Case No.: 15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to forward the application to M/o Mines. The application was referred to M/o Mines for providing the comments. U.O issued on 7.6.2012. A reminder issued to TA on 2.8.2012. Another reminder to TA issued on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

21	Case No.: 40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

22	Case No.: 41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

23	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

24	Case No.:5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:31.10.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Accordingly the case may be re-listed on 31.10.2012.			

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Case No.:12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/32/2010-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Naphthalene Sulphonate	1 Kg	1. Crude Naphthalene	0.273 Kg
Formaldehyde Condensate		2. Formaldehyde	0.061 Kg
		3. Caustic Soda	0.077 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
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26	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 9.4.2012. A reminder dated 6.7.2012 issued to TA, Deptt. of C&PC(PC Div). Additional copy also handed over to TA in the meeting. Another reminder to TA on 30.8.2012. Another reminder issued on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

27	Case No.:16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 29/5/2012 and reminder dated 2.8.2012 is incomplete. Another D/L dated 21.8.2012 issued by DIPP. Reminder to firm issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 14.11.2012.			

28	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

29	Case No.:32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662	Defer

30		09.03.2012	Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

31	Case No.: 34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

32	Case No.: 35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

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Case No.: 9/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
HQ File :01/83/050/00063/AM13/	RLA File :02/24/040/00238/AM12/	Lic.No/Date:0210175366 14.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/32/2010-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Naphthalene Sulphonate	1 Kg	Naphthalene Oil	0.455 Kg
Formaldehyde Condensate			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA	Meet No/Date:29/83-ALC1/2012	Status: Case
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34		LIMITED,	17.10.2012	Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:31.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. A reminder dated 2.8.2012 issued by this office. Accordingly the case may be re-listed on 31.10.2012.				

35

Case No.:12/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
HQ File :01/83/050/00066/AM13/	RLA File :02/24/040/00003/AM13/	Lic.No/Date:0210176336 10.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/32/2010-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Naphthalene Sulphonate	1 Kg	1. Crude Naphthalene	0.273 Kg
Formaldehyde Condensate		2. Formaldehyde	0.061 Kg
		3. Caustic Soda	0.077 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

36

Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2012-Ch.II dated 25.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 282 (Dye Content 60%)	1 Kg	1. 6-Nitro 1-Diazo-2 Naphthol- 4-Sulphonic Acid	0.480 Kg
		2. Beta Naphthol	0.117 Kg

		3. Salicylic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.096 Kg 0.141 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2012-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75 (Dye Content 75%)	1 Kg	1. H. Acid 2. Resorcinol 3. Sodium Nitrite 4. Par Nitro Aniline 5. Sodium Picramate	0.345 Kg 0.118 Kg 0.222 kg 0.142 Kg 0.234 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

38	Case No.:22/13/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00242/AM13/	RLA File :03/95/040/01117/AM12/	Lic.No/Date:0310691662 23.04.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 25.10.2012 issued by this office. Accordingly the case may be re-listed on 17.10.2012.			

	Case No.:17/17/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Rejected
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39	HQ File :01/83/050/00330/AM13/	RLA File :09/24/040/00035/AM13/	Lic.No/Date:0910052313 25.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/8/2012 followed by reminder dated 17.10.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

40	Case No.:20/13/83-ALC1/2012	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00240/AM13/	RLA File :03/95/040/01089/AM12/	Lic.No/Date:0310693351 03.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 25.10.2012 to firm issued by this office. Accordingly the case may be re-listed on 14.11.2012.			

41	Case No.:3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of Deptt. of C&PC(Chem Div) present in the meeting, Committee decided to approve the case on net to net basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.:13/13/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00233/AM13/	RLA File :03/94/040/00029/AM13/	Lic.No/Date:0310694324 11.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm issued by this office on 1.10.2012. Accordingly the case is re-listed on 14.11.2012 for re-examination by TA.			

43	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 30.8.2012 issued to RLA and firm. Another reminder issued to RA on 16.11.2012. Accordingly the case may be relisted on 14.11.2012			

44	Case No.:4/13/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00224/AM13/	RLA File :08/24/040/00046/AM13/	Lic.No/Date:0810111563 11.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm issued by mail on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

45	Case No.:1/13/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00221/AM13/	RLA File :10/24/040/00008/AM13/	Lic.No/Date:1010049624 16.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 14.11.2012.			

46	Case No.:2/13/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00222/AM13/	RLA File :25/24/040/00001/AM13/	Lic.No/Date:2510003650 16.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.8.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 25.10.2012 issued by this office. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:6/13/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2012	Status:Case
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47			17.10.2012	Deferred
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.9.2012 issued by DIPP. Accordingly the case may be re-listed on 14.11.2012.			

48	Case No.:8/13/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00228/AM13/	RLA File :02/24/040/00034/AM13/	Lic.No/Date:0210177792 18.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.8.2012 issued by DIPP. Reminder to firm issued by this office on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

49	Case No.:15/13/83-ALC1/2012	Party Name:DEREWALA JEWELLERY INDUSTRIES LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00235/AM13/	RLA File :13/24/040/00014/AM13/	Lic.No/Date:1310039857 28.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) Shri, Dinesh Kumar, Asstt. Dir. on 10.7.2012. Reminder to DC(MSME) issued on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

50	Case No.:18/13/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00238/AM13/	RLA File :34/24/040/00041/AM13/	Lic.No/Date:3410034228 28.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC (Chem.Div). Reminder to firm issued on mail on 16.11.2012. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:12/17/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
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51

HQ File :01/83/050/00325/AM13/	RLA File :10/24/040/00011/AM13/	Lic.No/Date:1010049732 30.05.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of Biotechnology vide their U.O.No.BT/IL/05/338/2011-PID dated 9.10.2012 the Committee decided to approve the case as under :-				
Export Item	Qty.	Import Item	Qty.	Wastage Norms
NOVOWASH BIOBLEACH	1 Kg	PRIMA GREEN ECOFADE LT100	0.25 Kg	0%
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.:27/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00340/AM13/	RLA File :34/24/040/00024/AM13/	Lic.No/Date:3410034268 30.05.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm issued on mail on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

53	Case No.:8/17/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00321/AM13/	RLA File :10/24/040/00007/AM13/	Lic.No/Date:1010049774 01.06.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that DIPP returned the application and consequently it has been referred to Deptt of Food Processing Industries (Shri J.P. Maurya, Asstt. Industrial Adviser). U.O. issued on 1.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

54	Case No.:22/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00335/AM13/	RLA File :50/24/040/00007/AM13/	Lic.No/Date:5010001353 04.06.2012	Defer Date:14.11.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.10.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 14.11.2012.

55	Case No.: 21/17/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
	HQ File :01/83/050/00334/AM13/	RLA File :33/24/040/00005/AM13/	Lic.No/Date:3310022967 05.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/11/2010-Ch.II dated 1.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Bispyribac Sodium 40% SC	1 Kg	Bispyribac Sodium Technical 95% Min.	0.401 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.: 8/11/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
	HQ File :01/83/050/00220/AM13/	RLA File :03/95/040/00174/AM13/	Lic.No/Date:0310697882 07.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/74/2011-Ch.II dated 20.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STEROL TDA 7591 (Blend of Tri Decyl Alcohol Ethoxylate)	1 Kg	1. Tridcyl Alcohol (TDA) 2. Ethylene Oxide	0.394 Kg 0.606 Kg
	Sterol 120G (BG) (Fatty Alcohol Poly Glycol Ether)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.394 Kg 0.505 Kg
	Ster PEG 1500 (CPH) Polyethylene Glycol 1500)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.070 Kg 0.923 Kg

Sterol 1202 C1 (Lauryl Alcohol 2 more Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.688 Kg 0.312 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.:30/17/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00343/AM13/	RLA File :34/24/040/00069/AM13/	Lic.No/Date:3410034402 15.06.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued to firm by mail on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

58	Case No.:7/17/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00320/AM13/	RLA File :08/24/040/00094/AM13/	Lic.No/Date:0810112707 18.06.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.9.2012 issued by Deptt. of C&PC (Chem.Div). Another reminder issued to firm by mail on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:6/17/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
	HQ File :01/83/050/00319/AM13/	RLA File :30/24/040/00018/AM13/	Lic.No/Date:3010086914 19.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 1.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Lambdacyhalothrin 2.5% EC	1 Kg	1. Lambdacyhalothrin Technical 95%	0.0268 Kg
			2. Emulsifiers	0.100 Kg

59			3. Solvent	0.873 Kg
	Dimethoate 40% EC	1 Kg	1. Dimethoate Technical (96% minimum)	0.3876 Kg
			2. Emulsifiers	0.240 Kg
			3. Solvent	0.105 Kg
	Chlorfenapyr 36% SC	1 Kg	1. Chlorfenapyr a.i. (Based on 93% purity)	0.387 kg
			2. Propylene Glycol	0.078 Kg
			3. Na-naphthalenesulfonate condensate	0.026 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:9/17/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00322/AM13/	RLA File :08/24/040/00067/AM13/	Lic.No/Date:0810112751 19.06.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.9.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to TA issued on mail on 25.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

61	Case No.:13/17/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
	HQ File :01/83/050/00326/AM13/	RLA File :08/24/040/00036/AM13/	Lic.No/Date:0810112837 22.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/67/2011-Ch.II dated 17.9.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Tridecyl Alcohol Ethoxylate 3-Mole (MAGANON TDA 3)	1 Kg	1. Tridecyl Alcohol	0.603 Kg
			2. Ethylene Oxide	0.397 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Approved
HQ File :01/83/050/00336/AM13/	RLA File :03/95/040/00193/AM13/	Lic.No/Date:0310699769 26.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/74/2011-Ch.II dated 8.10.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STERO CARE EW (CPH) (Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% & 80% Cetostearyl Alcohol)	1 Kg	1. Ceto Stearyl Alcohol	0.820 Kg
		2. Ethylene Oxide	0.158 Kg
STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 Kg	1. Mono Methyl Amine	0.193 Kg
		2. Ethylene Oxide	0.825 Kg
Stero NC 400 (Nonyl Phenol 32 mole ethoxylate)	1 Kg	1. Nonyl Phenol	0.135 Kg
		2. Ethylene Oxide	0.864 Kg
Stercopol 120504 (Lauryl Alcohol Ethoxylate Propoxylate)	1 Kg	1. Lauryl Alcohol	0.300 Kg
		2. Ethylene Oxide	0.340 Kg
		3. Propylene Oxide	0.359 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
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63	HQ File :01/83/050/00337/AM13/	RLA File :03/95/040/00204/AM13/	Lic.No/Date:0310699974 27.06.2012	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.11.2012.				

64	Case No.:2/17/83-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00315/AM13/	RLA File :32/24/040/00017/AM13/	Lic.No/Date:3210055291 28.06.2012	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.9.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 14.11.2012.				

65	Case No.:25/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00338/AM13/	RLA File :50/24/040/00008/AM13/	Lic.No/Date:5010001405 02.07.2012	Defer Date:14.11.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.10.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 14.11.2012.				

66	Case No.:1/17/83-ALC1/2012		Party Name:HIMADRI CHEMICALS & INDS. LTD.		Meet No/Date:29/83-ALC1/2012 17.10.2012		Status:Case Approved	
	HQ File :01/83/050/00314/AM13/		RLA File :02/24/040/00061/AM13/		Lic.No/Date:0210179269 03.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/32/2010-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	NAPHTHALENE		1 Kg	1. Crude Naphthalene		0.634 Kg		
	SULPHONATE			2. Caustic Soda		0.179 Kg		

FORMALDEHYDE CONDENSATE (POWDER) (97-98% Purity)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:20/17/83-ALC1/2012	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00333/AM13/	RLA File :02/24/040/00037/AM13/	Lic.No/Date:0210179332 03.07.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 19.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

68	Case No.:2/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case deferred
	HQ File :01/83/050/00385/AM13/	RLA File :04/24/040/00066/AM13/	Lic.No/Date:0410137899 05.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 14.11.2012.			

69	Case No.:3/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00386/AM13/	RLA File :04/24/040/00065/AM13/	Lic.No/Date:0410137898 05.07.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 14.11.2012.			

	Case No.:4/21/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status:Case Deferred
	HQ File :01/83/050/00387/AM13/	RLA File :05/24/040/00177/AM13/	Lic.No/Date:0510331733	Defer

Decision : The reply dated 18.09.2012 of firm to the DL of C&PC (Chemicals) dated 17th Sept., 2012 is not complete as stated by TA vide their letter dated 31.8.2012. TA has issued a reminder to the firm vide their U.O. dated 14010/11/2012-Ch.II dated 19th October, 2012. Reminder by mail to firm also issued by this office on 5.11.2012.

Case No.: 5/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
HQ File :01/83/050/00388/AM13/	RLA File :08/24/040/00135/AM13/	Lic.No/Date:0810114124 09.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/67/2011-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Castor Oil Ethoxylated 36 Mole (MAGANON COE 36)	1 Kg	Ethylene Oxide	0.630 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 6/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
HQ File :01/83/050/00389/AM13/	RLA File :08/24/040/00143/AM13/	Lic.No/Date:0810114127 09.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/67/2011-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Castor Oil Ethoxylated 36 Mole (MAGANON COE 36)	1 Kg	Ethylene Oxide	0.630 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.: 7/21/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00390/AM13/	RLA File :05/24/040/00161/AM13/	Lic.No/Date:0510331850 13.08.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.9.2012 issued by DIPP. Accordingly the case may be re-listed on 14.11.2012.			

74	Case No.: 8/21/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00391/AM13/	RLA File :08/24/040/00169/AM13/	Lic.No/Date:0810114246 14.08.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.11.2012			

75	Case No.: 2/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00479/AM13/	RLA File :34/24/040/00143/AM13/	Lic.No/Date:3410035084 06.09.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.11.2012			

76	Case No.: 3/25/83-ALC1/2012	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00480/AM13/	RLA File :34/24/040/00144/AM13/	Lic.No/Date:3410035085 06.09.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.11.2012			

	Case No.: 4/25/83-ALC1/2012	Party Name:SGM PAPER PRODUCTS	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00481/AM13/	RLA File :05/24/040/00214/AM13/	Lic.No/Date:0510334025	Defer

77		07.09.2012	Date:14.11.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.10.2012. Accordingly the case may be re-listed on 14.11.2012.			

78	Case No.: 5/25/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Approved
	HQ File :01/83/050/00482/AM13/	RLA File :08/24/040/00192/AM13/	Lic.No/Date:0810115009 12.09.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/67/2011-Ch.II dated 17.10.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyethylene Glycol Caster Oil 40 Mole (MAGANON COE 40)	1 Kg	Ethylene Oxide	0.650 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

79	Case No.: 1/29/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:29/83-ALC1/2012 17.10.2012	Status: Case Deferred
	HQ File :01/83/050/00549/AM13/	RLA File :05/24/040/00240/AM13/	Lic.No/Date:0510336473 04.10.2012	Defer Date:14.11.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.11.2012			

Date:19.10.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

